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# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

### O.A. NO. 67 OF 2011

Thursday, this the 12th day of April, 2012

#### CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

C.Balachandran Nair IFS (KL:84)
Chief Conservator of Forests
Social Forestry
Kozhikode

**Applicant** 

(By Advocate Mr. O.V.Radhakrishnan, Senior Advocate Mr.D.Anil Kumar )

#### versus

- State of Kerala represented by its Chief Secretary Government Secretariat Thiruvananthapuram – 695 001
- Union of India represented by its Secretary Nministry of Environment and Forests Paryavaran Bhavan New Delhi – 110 011
- 3. Principal Chief Co0nservator of Forests & Head Of Forest Force Forest Headquarters, Vazhuthakad
  Thiruvananthapuram 14 ... Respondents

(By Advocate Mr. P.M.Saneer, Sr.GP Advocate P.K.Abdul Rahiman, GP(R1&3) Advocate Mr.Sunil Jacob Jose, SCGSC (R-2))

The application having been heard on 12.04.2012, the Tribunal on the same day delivered the following:

#### ORDER

#### HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The prayers made in this OA is as follows:

(i) To declare that Annexure A-1 G.O(Rt) N.606/2011/GAD dated 22.01.2011 order of suspension as illegal, ultra vires and without authority of law, having been passed in the purported exercise of power under Rule 3 (1) of the All India Services (Discipline & Appeal) Rules. 1969





before commencing the Departmental Proceedings and as one issued as part of initiating disciplinary action.

- (ii) To call for the records leading to Annexure A-1 GO dated 22.01.2011 and to set aside the same,
- (iii) To issue appropriate direction or order directing the respondents to allow the applicant to continue as Chief Conservator of Forests, Social Forestry, Kozhikode without regard to Annexure A-1 GO dated 22.01.2011 and to allow him to retire on 31.01.2011."
- 2. The applicant was suspended in contemplation of some disciplinary action against him. He retired from service on attaining superannuation on 31.01.2011. Before his retirement no disciplinary action was initiated. In the above circumstances, the learned Government Pleader submits that there is no scope for taking any further disciplinary action. The question of taking any disciplinary action does not arise since initiation was not done.
- 3. In the circumstances, OA is **closed** recording the above submissions. The period of suspension may be regularized as early as possible. No costs.

Dated, the 12th April, 2012.

K GEORGE JOSEPH ADMINISTRATIVE MEMBER JUSTICE P.R.RAMAN JUDICIAL MEMBER